

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/ VC Mode (Hybrid)]

ITEM No.15
I.A. Nos.449/2022,
150 & 642/2023 in
C.P. (IB) No.127/BB/2021

IN THE MATTER OF:

Mrs. Suman Mahendra Kumar Singhi ... Petitioner

Order under Section 94(1) of Insolvency & Bankruptcy Code, 2016

Order delivered on: 15.04.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Resolution Professional	:	Shri Gajendran Ravi
Resolution Professional	:	Shri Madhu D.
For the R-1 & R-2/CoC	:	Mrs. P. Chithra Nirmala
For the Personal Guarantor	:	Shri Abhay (Proxy Counsel)

ORDER

1. Heard the Ld. Counsels for the parties.
2. The Ld. Proxy Counsel for the Personal Guarantor submits that there is a bereavement in arguing Counsel's family and thus sought adjournment. It is noticed that on 13.03.2024 also, the Ld. Counsel for the Personal Guarantor was sought adjournment.
3. At the request of the Ld. Proxy Counsel for the Personal Guarantor, list the matter for final hearing on **29.05.2024**. We make it clear that no further adjournment shall be granted on the next date of hearing.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Puja

Sd/-
K. BISWAL
MEMBER (JUDICIAL)